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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

R.P.No.72/93

in

O.A.787/91

Date of order: 27-8- 93

Between

Ch.Narayanacharyulu

Applicant

and

- Flag Officer Commanding-in-Chief Naval Base, Visakhapatnam-14
- 2. Staff Officer (Civ) Eastern Naval Command, Visakhapatnam .. Respondents

Counsel for the applicant

: Party-in-person

Counsel for the Respondents

: Mr NR Devraj, Sr.CGSC

CORAM:

HON'BLE SHRI A.B. GORTHI, MEMBER (ADMN)

HON BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

ORDER OF THE DIVISION BENCH DELIVERED BY HON'BLE
SHRI T. CHANDRASEKHARA REDDY, MEMBER(JUDL.) BY CIRCULATIC

This Review Application is filed under Rule 17 of the Central Administrative Tribunal (Procedure Rules, 1987 to review our judgement dated 10.6.93 passed in OA 787/91. After going through the grounds raised in this Review Application, we proceed to decide the Review Application by circulation under Rule 17(iii) of CAT (Procedures) Rules, 1987.

2. OA 787/91 was filed by the applicant to direct the respondents to release the incremental benefits the became due to the applicant on 1.5.86, 1.5.87,1.5.88 an 1.5.89 and to pay all consequential arrears and pass

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such other orders as may deem fit and proper in the circumstances of the case. OA 787/91 was dismissed by our orders dated 10.6.93. The present review application is filed to review our judgement dated 10.6.93 passed in OA 787/91 as already indicated above.

In our Judgement dated 10.6.93 passed in OA 787/91 3. we have clearly stated that as the applicant was dismissed from service consequent to the conclusion of the disciplinary proceedings my thetowas initiated as against him, that the applicant was not entitled to for any increments for the periods w during which he was under suspension. The facts of the case would go to show that the applicant was under suspension during the period which the applicant claim@Mannual incremental benefits. As the applicant had been dismissed from service as already pointed out, the applicant is mertainly not entitled for release of increment during period he was under suspension, and also during the period the disciplinary proceeding was pending against him. So, we see no mrror apparent on the face of the record and so the Review applicationis liable to be dismissed and is accordingly dismissed leaving the parties to bear their own costs.

(T.CHANDRASEKHARA REDDY) Member(Jud1.)

(A.B. GORTH Member (Admn)

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3. One copy to Mr.Ch.Narayanacharyulu, Advocate, CAT.Hyd. 4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd. 5. One copy to Library, CAT.Hyd.

6. One spare copy.

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^{1.} The Flag Officer, Commanding-in-Chief, Naval Base, visakhapatnam-14.

^{2.} The Staff Officer (Civ) Eastern Naval Command, visakhapatnam.

CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL .
HYDERABAD BENCH AT HYDERABAD

THE HON'DLE MI.JUSTICE V.NBELADRI RAO VICE CHAIRMAN

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDFASEKHAR REDDY MEMBER(JUDL)

AND
THE HON'BLE MR.P.T.RIRUVENGADAM:M(A)

Dated - 9 -193

CRDER/JUDGMENT:

M.A/R.A/C:A.N. 72/93

0.A.No. 787 9 W.P

Admitted and Interim directions issued.

Allowed (

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

De jected/Ordered

No order as to costs.

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